



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs.  
(Power Section) Civil Secretariat,  
Jammu/Srinagar.

Notification  
Jammu, the 12<sup>th</sup>, April, 2018

SRO 168 .- In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the following officers to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdiction of District Jammu:-

S.No	Name of the Office S/Shri	Designation and place of posting
1	Shoukat Hussain	Naib Tehsildar, R.S.Pura.
2	Ram Saran	Naib Tehsildar, Badyal Barhamna.
3	Mohd Haneef	Naib Tehsildar Miran Sahib.
4	S.Narinder Singh	Naib Tehsildar, Maralian.
5	Bodh Raj	Naib Tehsildar, Khour.
6	Dev Raj	Naib Tehsildar, Pargwal.

Sd/-  
(Abdul Majid Bhat)  
Secretary to Government,

NO: LD (P) 94/1-Jammu  
Copy to the:-

Dated: - 12 -04-2018

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate. This is with reference to his letter No. 411/DMJ/10/2018 -19 Dated -22-03-2018.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SRO Section, Department of L,J & PA (w.7.s.c).

(Khursheed Ahmad Bhat)  
Deputy Legal Remembrancer,

12.04.2018